

GOVERNMENT OF INDIA
MINISTRY OF CHEMICALS AND FERTILIZERS
DEPARTMENT OF FERTILIZERS

RAJYA SABHA

UNSTARRED QUESTION NO. 977 TO BE ANSWERED ON: 12.12.2023

Diversion of agriculture grade urea

977: SHRI SUSHIL KUMAR GUPTA:

Will the **Minister of CHEMICALS AND FERTILIZERS** be pleased to state:

- (a) whether Government has asked States and Union Territories about the need to keep a check on diversion of agriculture grade urea for non-agricultural purpose; and
- (b) if so, the details with regard to action taken against the defaulters?

ANSWER

MINISTER OF STATE FOR CHEMICALS & FERTILIZERS

(SHRI BHAGWANTH KHUBA)

(a) & (b): Yes, Sir. Fertilizer is declared as an essential commodity and is notified under Fertilizer Control Order, 1985 and Fertilizer (Movement Control) Order, 1973. State Governments are adequately empowered under FCO to stop diversion of fertilizers for non-agriculture purposes and to take punitive action against any person / Fertilizer company involved in black marketing/smuggling/diversion of fertilizers violating the provisions of Essential Commodities Act, 1955 and Fertilizer Control Order 1985(FCO).

Any complaint received at Department of Fertilizer level regarding diversion of urea is sent to concerned State government, to take appropriate action under Essential Commodities Act, 1955 and Fertilizer Control Order, 1985.

In addition, the Fertilizer Flying Squad of Department of Fertilizers also carries out joint inspections along with the States and appropriate action is initiated by States from time to time against urea diversion cases.
